

**F. No. 26(1)/2005-Judl.  
Govt. of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Judicial Section**

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Tele No. 2338 5383

New Delhi the 31<sup>st</sup> January, 2008

**OFFICE MEMORANDUM**

Subject: Revision of fee payable to Central Government Standing Counsel /Panel Counsel, Delhi High Court, Asstt. Solicitors General/Central Government Counsel of various High Courts (including Panel Counsel of various CAT, Benches) excluding the High Courts of Bombay and Calcutta.

In partial modification of the terms and conditions contained in OM No. 24(2)/99-Judl., OM No. 26(1)/99-Judl., OM No. 25(3)/99-Judl. and OM No. 26(2)/99-Judl, all dated 24.09.99, the undersigned is directed to convey the approval of the Competent Authority in the Department of Legal Affairs for revision of the fee structure as per the statement annexed herewith as Annexure I, in respect of the Assistant Solicitors General, Central Government Counsel of various High Courts and of the CAT Benches, but excluding the Panel of the High Courts of Bombay and Calcutta.

**2. The above revised fee will be effective from 01.02.2008.**

**3. The counsel will be paid fee at the old rates in respect of their appearance in the Court etc. and other work done by them prior to 01.02.2008 and at the revised rates in respect of the work done by them on/after 01.02.2008**

4. This issues with the approval of the Ministry of Finance, Department of Expenditure E.II(B) Branch, ID Note No. 9(11)/99-E.II dated 6<sup>th</sup> August, 2007.

**(M.A. Khan Yusufi)**  
Joint Secretary and Government Counsel.

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**Copy to:**

1. All Ministries/Departments to the Government of India.
2. All Central Government Standing Counsel/Central Government Pleaders of Delhi High Court.

3. All Asstt. Solicitors General/Central Government Counsel of various High Courts.
4. All Senior Central Government Standing Counsel/Addl. Central Government Standing Counsel of various CAT Benches.
5. Department of Expenditure, Ministry of Finance, New Delhi w.r.t. their ID Note No. 9(11)/99-E.II dated 6<sup>th</sup> August, 2007.
6. Legal Advisor, Railway Board, New Delhi (with 5 spare copies).
7. Department of Personnel and Training (AT Section), New Delhi (with 5 s/copies).
8. Joint Secretary (Legal), Department of Revenue, Ministry of Finance, New Delhi (with 5 s / copies)
9. CBDT, Department of Revenue, Ministry of Finance, New Delhi (with 5 s / copies).
10. Branch Secretariats Mumbai/Calcutta/Chennai/Bangalore.
11. Central Agency Section, Litigation (HC/LC) Sections, Cash/Admn.II (LA)/B&A, Advice A/B/C Section (5 s/copies)
12. Pay and Accounts Officer, Deptt of Legal Affairs, New Delhi.
13. Guard File/Judicial Section (40 s/copies)
14. O.L. Section for Hindi Translation.

**(Kishore Kumar)**  
Section Officer

**STATEMENT OF REVISED FEE PAYABLE TO GOVERNMENT COUNSEL  
BEFORE  
VARIOUS HIGH COURTS AND BEFORE VARIOUS BENCHES OF CENTRAL  
ADMINISTRATIVE TRIBUNALS BUT EXCLUDING THE HIGH COURTS OF  
BOMBAY AND CALCUTTA WITH EFFECT FROM 1<sup>ST</sup> February 2008**

| Sl.No. |   | Item of Work   | Revised fee   |
|--------|---|--|---|
| 1.     | i) Assistant Solicitor General of India of India in different High Courts and Central Government Standing Counsel of Delhi High Court.  | Retainer Fee<br><br>Assistant Solicitors General of various High Courts excluding Bombay and Calcutta High Courts CGSCs of Delhi High Court  | Rs.3,000/- per month  |
| 2.     | Assistant Solicitors General of India of India in different High Courts/ Central Government Standing Counsel in Delhi High Court/Central Govt. Counsel/Pleader in different High Courts | i) Civil or Criminal Writ Petitions under Article 226 & 227 of the Constitution, Contempt Petitions, Criminal/Civil Revision Petitions, Reference to the High Court under Sales Tax Act and Banking Company Petitions,     | Rs.1500/- per effective hearing<br><br>Rs.300/- per non-effective hearing (subject to maximum of five hearings in a case) |
|        |   | ii) Petitions under Article 132 or 133 of the Constitution in Civil or Criminal Cases.   | Rs.1,500/- per effective hearing(subject to max. of Rs. 3000/- in a case)   |
|        |   | iii) Original Suits, Civil Appeal from Decrees in Suits and proceedings including second appeal and land acquisition appeal except LPA from Petitions under Article 226 & 227 of the Constitution (including drafting fee) | Ad. Valoram/regulation fee (subject to maximum of Rs. 30,000/- in a case.)  |
|        |   | iv) Company Petitions  | To be regulated by the rule contained in Appendix (iii) of the Company (Court) Rules, 1959                                |
|        |   | v) Drafting of pleadings counter affidavits/returns/answer to Writ Petitions/Grounds of Appeal and application for   | Rs. 900/- per pleading  |

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|  |  | leave to appeal to the Supreme Court  |  |
|  |  | vi) Drafting of Civil Misc. applications to petitions under the Indian Succession Act, Contempt of Court proceedings and other proceedings of an original nature        | Rs.750/- per petition  |
|  |  | vii) Civil Misc. petitions, forma paupers, transfer petitions and other civil misc. petitions of routine nature   | Rs. 300/- per petition   |
|  |  | viii) consultation /conference fee  | Rs. 300/- per conference (subject to maximum of 4 conferences in a case)   |
|  |  | ix) Appearance before the High Court in application under Section 34 & 37 of the Arbitration and Conciliation Act, 1996<br>x) Appearance before Arbitrator/Umpires etc. | Rs.1500/- per effective hearing<br><br>Rs. 300/- per non-effective hearing (subject to a maximum of 5 hearing in a case).<br><br>Rs. 300/- per non-effective hearing (subject to a maximum of 5 hearings in a case). |